India: FSSAI issues latest notifications for effective regulations

Dated: 07.12.2017 (Thursday)

In order to ensure better management and effective control regarding the standards to be maintained in various products available in the market the Food Safety Standards Authority of India has issued the following regulations:

Notification: regarding tolerance limit of antibiotics and pharmacologically active substances

The Food Safety and Standards Authority of India (FSSAI) with previous approval of the Central Government, in exercise of the powers conferred by Clause (i) and (j) of Sub-Section (2) of Section 92 read with Section 20 and Section 21 of the Food Safety and Standards Act, 2006 (34 of 2006), proposed to further amend the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011, with regards to tolerance limit of antibiotics and pharmacologically active substances. To this effect, the draft regulations have been published, dated November 7, 2017, as required under Sub-Section (1) of Section 92 of the said Act, for the information of all persons likely to be affected thereby and a notice was issued stating that the said draft regulations shall be taken into consideration after the expiry of the period of thirty days from the date on which copies of the Gazette containing the notification are available to the public.

The notification also stated that any objections or suggestions may be addressed to the Chief Executive Officer, Food Safety and Standards Authority of India, FDA Bhawan, Kotla Road, New Delhi- 110002 or can be contacted over email at regulation@fssai.gov.in.
Further, any objections or suggestions, which may be received from any person with respect to the draft regulations before the expiry of thirty days from the date of issuing of the notification shall be considered by the Food Safety and Standards Authority of India.

**Notification on provisions for additional additives on various food categories**

The Food Safety and Standards Authority of India with previous approval of the Central Government, in exercise of the powers conferred by Clause (e) of Sub-Section (2) of Section 92 of the Food Safety and Standards Act, 2006 (34 of 2006), proposed to further amend the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011, with regards to the provisions for additional additives on various food categories. To this effect, the draft regulations have been published, dated November 7, 2017, as required under Sub-Section (1) of Section 92 of the said Act, for the information of all persons likely to be affected thereby and a notice was issued stating that the said draft regulations shall be taken into consideration after the expiry of the period of thirty days from the date on which copies of the Gazette containing the notification are available to the public.

The notification also stated that any objections or suggestions may be addressed to the Chief Executive Officer, Food Safety and Standards Authority of India, FDA Bhawan, Kotla Road, New Delhi- 110002 or can be contacted over the email at regulation@fssai.gov.in.